

RELATING TO CONTRACTS FOR LABOUR IN BRITISH OR FOREIGN COLONIES
ACT, 1839

ACT NO. XIV. OF 1839

(Rep., Act 13 of 1864)

[27th May, 1839.]

Passed by the Hon'ble the President of the Council of India in Council, on the 27th May, 1839.

I. **IT** is hereby enacted, that Acts No. XXXII. of 1837 and No. V. of 1837 be repealed on the first day of July next.

II. And it is hereby enacted, that on and after the said first day of July next, every person who shall make with any Native of India any contract for labor to be performed in any British or Foreign Colony without the territories of the East India Company, or who shall knowingly abet or aid any Native of India in emigrating from the said Territories for the purpose of being employed as a laborer, shall be liable, on conviction before a Magistrate of Justice of the Peace, to a fine not exceeding two hundred Rupees for every Native so contracted with, aided or abetted, and in default of payment of such fine, shall be liable to be imprisoned for a term not exceeding three months.

III. Provided always, that nothing in this Act contained shall be taken to apply to any Native Seaman who shall of his own free will contract to navigate any Vessel, or who shall embark on board such Vessel in pursuance of such contract, or to any person who shall contract to serve as a Menial Servant only, or who shall embark as such Menial Servant.
